

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 451/1997

Tuesday this the 1st day of April, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S. Gopakumar,
Washboy,
Neyyattinkara
Head Post Office. ... Applicant

(By Advocate Mr. G. Sasidharan Chempazhanthiyil)

Vs.

1. The Postmaster,
Neyyattinkara Head Post Office,
2. The Superintendent of Post Office,
South Division,
Thiruvananthapuram.
3. The Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram. ... Respondents

(By Advocate Mr. James Kurien, ACGSC)

The application having been heard on 1.4.1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who is a Washboy in a registered departmental canteen under the respondents is that he is not being treated as a government servant with effect from 1.10.1991 and regularised in service despite instructions to do so. His representation in this regard made to the second respondent on 9.9.96 is still pending. The applicant

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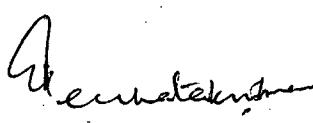
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therefore has prayed that it may be declared that he is entitled to be treated as a government servant with effect from 1.10.91 and for a direction to respondents to take appropriate action to regularise his services accordingly.

2. When the application came up for hearing, learned counsel for respondents states that the second respondent would consider the representation made by the applicant in accordance with law and give a speaking order within a reasonable time frame to be stipulated by the Tribunal. Learned counsel for the applicant also states that the application may now be disposed of with appropriate direction in this regard.

3. In the light of the above submission of the learned counsel, the application is disposed of directing the second respondent to consider and dispose of the representation made by the applicant on 9.9.96 (A2) in accordance with law, rules and instructions on the subject and to give a speaking order to the applicant within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Dated the 1st day of April, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURE

Annexure A2 : True copy of the representation
dated 9.9.96 submitted by the
applicant to the 2nd respondent

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